Source: https://www.dailyexcelsior.com/right-to-menstrual-dignity-a-natural-process-should-never-invite-punishment/amp

Right to Menstrual Dignity: A natural process should never invite punishment
Governments must move beyond symbolic campaigns and invest in sustained menstrual health education that reaches schools, families, teachers, health workers, and village communities alike.
On March 20, Maharashtra's Nashik Divisional Board issued a show-cause notice to a woman invigilator after the State Board Chairman, Trigum Kulkarni, described an incident in which an SSC student taking her board exam was allegedly denied permission to use the washroom after she had started menstruating.
The girl, according to a Times of India report, was forced to sit through the remaining hour of the examination.
"Natural processes should not be curtailed. There is no rule that says students cannot use the washroom during the exam," Kulkarni said. "Teachers should allow students to use the washroom." What is more surprising is that the invigilator, being a female herself, could not grasp the gravity of the situation, and that it was the male member of the board, the chairman in this case, who issued a clarification, when it should have been the other way round
The incident is not an aberration but sits within a wider cultural context. In parts of Maharashtra, menstruating women are still treated as impure, subjected to restrictions, and, in some cases, isolated from their homes during their periods.
One of India's largest and most influential impact-driven platforms, The Better India, carries an October 2025 report by Krystelle Dsouza titled "Why are they confined to huts for menstruating," which documents how menstruating women are forced into kurma ghars-a practice rooted in deep-seated stigma and unsafe traditions.
The report notes that these practices persist in tribal pockets of Maharashtra, particularly among Gadchiroli's Gond and Madiya communities, where "periods are still seen as a sin, menstruation as ungodly."
It further describes the "punishment" as banishment to cramped, thatched huts on village fringes-dingy dwellings without doors, windows, or sanitation, exposed to harsh weather and vulnerable to scorpions, snakes, and stray animals.
Nothing seems to have changed for the menstruating women as Gagandeep Kaur, in a 2015 Guardian report, documents similar treatment by confining women in Maharashtra to makeshift huts under the practice of "gaokor", stripped of basic dignity.
When a menstruating student from the same state is denied access to a washroom during an examination, it echoes these deeply ingrained attitudes rather than standing apart from them.

The Guardian article cites a chilling survey.
"We visited 223 gaokors in tribal areas and nearly 98% lack even a proper bed, let alone electricity and other basic amenities," Dr Dilip Barsagade, a member of the survey team pointed out. "Most of the gaokors have temporary bathrooms made with bamboo."
The findings, later brought to the notice of the National Human Rights Commission (NHRM), lay bare the stark conditions in which menstruating women are forced to live.
An estimated 23% of girls in India drop out of school once they begin menstruating, a reality closely tied to practices that force them into isolation.
"Girls confined to gaokor huts often miss school days, disrupting their education at a critical stage," Dr Barsagade finds out. "Many menstruating girls are unable to sit for their examinations because of these restrictions, which in turn explains why so few from such regions continue their studies beyond matriculation."
The girl in question, in an attempt to break the taboo, was met not with support but with not only an indifferent

attitude from the invigilator, but effectively a punishment-a "gaokor" of a different sort within the walls of a government-run school, an institution supposedly meant to challenge such outdated notions. The emotional burden of being denied a basic right at such a vulnerable moment must weigh heavily on her, as she had placed her trust in the school, only to be confronted with this indifference.

Accountability should have extended beyond the teacher; the entire board ought to have been put on notice.

Different studies and surveys conducted each year document the same reality. A 2024 cross-sectional study by Shafique Ahmed and colleagues on adolescent girls in an urban area of North India highlights that most young women face numerous restrictions, which intensify during menstruation.

Despite extensive research, the study notes a lack of comprehensive data on the knowledge, attitudes, and practices of adolescent girls regarding menstruation.

The problem is further compounded by social stigma, restrictions on diet and movement, and widespread misinformation.

While Government programmes such as Swachh Bharat Mission and initiatives like SAATHIYA have contributed to improving awareness, their overall effectiveness continues to be constrained by entrenched cultural attitudes and gaps in basic infrastructure across rural areas.

A survey conducted by this author across 10 villages in Jammu District, using a cross-sectional field study design with structured questionnaires and in-person interviews, reveals a similar pattern on the ground. Adolescent girls continue to face restrictions during menstruation, often missing school and internalising stigma reinforced by silence and misinformation. Basic menstrual hygiene facilities remain inadequate, and conversations around the subject remain limited.

The findings mirror broader national trends, underscoring how deeply embedded attitudes and infrastructural gaps continue to shape the experiences of young girls in rural settings.

In a landmark decision in 2023, the Supreme Court of India ruled that schools must provide toilets and menstrual products for all menstruating students. At the heart of this judgment lies Article 21 of the Constitution of India, which guarantees every citizen the right to life, personal liberty, and dignity.

Changing laws alone will not end the discrimination surrounding menstruation. The challenge is cultural as much as institutional. Governments must move beyond symbolic campaigns and invest in sustained menstrual health education that reaches schools, families, teachers, health workers, and village communities alike.

Menstrual literacy should become an integral part of the school curriculum for both girls and boys, helping replace myths with scientific understanding from an early age.

Teacher training is equally critical. Every teacher and invigilator should receive mandatory sensitisation on menstrual health and students' rights so that incidents such as this are never repeated. Schools must also be equipped with clean, functional toilets, emergency menstrual products, and clear protocols that place the dignity and wellbeing of students above rigid interpretations of examination discipline.

Non-governmental organisations have an equally important role to play. Because they traditionally work at the grassroots level, their presence enables them to engage communities that government campaigns often fail to reach.

Ultimately, menstruation is neither a matter of shame nor a disciplinary issue. It is a biological reality experienced by millions of girls and women every month. A society that still punishes girls for a natural bodily process is not merely denying them comfort. It is denying them dignity, equality, and, in many cases, their education. That is a failure no modern democracy should be willing to accept.

(The author is a senior academic officer at State Council of Educational Research and Training (SCERT), Jammu)

Source: https://lagatar.in/nhrc-circular-terminating-judicial-inquiries-into-custodial-deaths-challenged-in-high-court

कस्टोडियल डेथ में जुडिशियल इंक्वायरी समाप्त करने वाले NHRC Circular को हाईकोर्ट में चुनौती

Ranchi: झारखंड हाईकोर्ट में जनहित याचिका दायर कर नेशनल ह्यूमन राइट कमीशन (NHRC) को 14 मई 2024 के सर्कुलर को चुनौती दी गयी है. इस सर्कुलर में हिरासत में हुई मौत, दुष्कर्म के मामले में जुडिशियल जांच की बाध्यता को समाप्त कर दिया गया है.

प्रार्थी मो. मुमताज अंसारी की ओर से अधिवक्ता शादाब अंसारी ने NHRC के इस सर्कुलर के खिलाफ जनहित याचिका दायर की है. इसमें कहा गया है कि कमीशन के अध्यक्ष अरुण कुमार मिश्रा की पीठ ने गलती से भारतीय न्याय संहिता की धारा 194(4) और 196(2) को एक साथ मिला दिया है. जबकि धारा 194(4) में कार्यपालक दंडाधिकारी को preliminary inquest करने का अधिकार दिया गया है. धारा 196(2) में Judicial Magistrate द्वारा detailed judicial inquiry का प्रावधान है.

हाईकोर्ट में दायर जनहित याचिका में न्यायालय से यह अनुरोध किया गया है कि वह नेशनल ह्यूमन राइट कमीशन द्वारा 14 मई 2024 को जारी किये गये सर्कुलर को निरस्त करे. साथ ही कमीशन को संशोधित सर्कुलर जारी करने का निर्देश दे.

Amar Ujala, Online News, 02/07/2026

Source: https://www.amarujala.com/haryana/jind/special-monitor-balkrishna-goyal-said-that-women-employees-should-lodge-complaints-of-sexual-harassment-without-hesitation-jind-news-c-199-1-sroh1009-156027-2026-07-02

Jind News: विशेष मॉनिटर बालकृष्ण गोयल बोले-महिला कर्मचारी यौन उत्पीड़न की शिकायत बिना संकोच दर्ज कराएं

जींद। राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर बालकृष्ण गोयल ने बुधवार नागरिक अस्पताल का औचक निरीक्षण कर स्वास्थ्य सेवाओं, स्वच्छता और मरीजों को उपलब्ध कराई जा रही सुविधाओं का जायजा लिया। निर्देश दिए कि अस्पताल के इंडोर वार्ड (आईपीडी) में मरीजों को गर्मी का सामना न करना पड़े। यहां बेहतर व वातानुकूलित वातावरण सुनिश्चित किया जाए।

विशेष मॉनिटर ने महिला कर्मचारियों से संवाद करते हुए कहा कि यदि कार्यस्थल पर किसी भी तरह के यौन उत्पीड़न की घटना सामने आती है तो बिना किसी संकोच के आंतरिक शिकायत समिति के समक्ष शिकायत दर्ज कराएं। उन्होंने नर्सिंग स्टाफ के लिए उपलब्ध शौचालय, पेयजल, बैठने की व्यवस्था और शिकायत पेटी की भी जांच की।

इससे पहले आयोजित समीक्षा बैठक में बालकृष्ण गोयल ने कहा कि प्रत्येक अधिकारी अपने दायित्वों का निर्वहन पूरी निष्ठा, ईमानदारी और संवेदनशीलता के साथ करे। उन्होंने कहा कि सरकार की जनकल्याणकारी योजनाओं का लाभ प्रत्येक पात्र व्यक्ति तक समय पर पहुंचना चाहिए। मानवाधिकार केवल कानूनी विषय नहीं, बल्कि प्रत्येक अधिकारी की कार्यशैली और व्यवहार का हिस्सा होना चाहिए।

शिक्षा विभाग की समीक्षा करते हुए उन्होंने सरकारी विद्यालयों और आंगनबाड़ी केंद्रों में स्वच्छ पेयजल, शौचालय, साफ-सफाई और अन्य मूलभूत सुविधाएं सुनिश्चित करने के निर्देश दिए। साथ ही बच्चों को गुड टच-बैड टच, व्यक्तिगत सुरक्षा, अपना पता, अभिभावकों का नाम और मोबाइल नंबर याद कराने पर जोर दिया। स्कूल बसों में सीसीटीवी कैमरे, जीपीएस और अन्य सुरक्षा उपकरणों की नियमित जांच के भी निर्देश दिए।

स्वास्थ्य विभाग को अस्पतालों में बायो मेडिकल वेस्ट का सुरक्षित निस्तारण, स्वच्छता और गुणवत्ता मानकों का कड़ाई से पालन सुनिश्चित करने के निर्देश दिए गए। जिले के सभी अल्ट्रासाउंड केंद्रों और अन्य स्वास्थ्य संस्थानों में नियमों व पंजीकरण संबंधी प्रावधानों का पालन कराने को भी कहा गया।

निरीक्षण के दौरान विशेष मॉनिटर को जानकारी मिली कि वन स्टॉप सेंटर में कार्यरत कर्मचारी मोतीलाल को लंबे समय से मानदेय नहीं मिला है। इस पर उन्होंने तत्काल संज्ञान लेते हुए संबंधित अधिकारियों को आवश्यक कार्रवाई करने के निर्देश दिए बालकृष्ण गोयल ने अस्पताल में भर्ती मरीजों और उनके परिजनों से भी बातचीत कर दवाओं की उपलब्धता, चिकित्सकीय सेवाओं, डॉक्टरों और नर्सिंग स्टाफ के व्यवहार तथा साफ-सफाई के बारे में जानकारी ली। उन्होंने अस्पताल परिसर में वाटर कूलर, पेयजल, शौचालय, ओपीडी, आईपीडी और वार्डों की व्यवस्थाओं का भी निरीक्षण किया। इस अवसर पर एसपी कुलदीप कुमार, एसडीएम सत्यवान मान, डीएमसी डॉ. अनिल कुमार दून, नगराधीश मोनिका रानी, सिविल सर्जन डॉ. सुमन कोहली मौजूद रही।

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
01.07.2026	ABP BIHAR	19:45	सुपौल में मानव तस्करी का सनसनीखेज मामला: एक साल से कमरे में कैद मिली मासूम, मां को बेचने का आरोप सुपौल जिले में कथित मानव तस्करी का एक बेहद गंभीर और सनसनीखेज मामला सामने आया है। शहर के कृष्णापुरी वार्ड संख्या-4 स्थित एक मकान से मंगलवार की दोपहर एक नाबालिग बच्ची को संदिग्ध परिस्थितियों में बंद अवस्था में बरामद किया गया। बच्ची के शरीर पर चोट के कई निशान मिलने के बाद मामले ने और भी गंभीर रूप ले लिया है। पुलिस ने मौके से एक महिला को हिरासत में लेकर पूछताछ शुरू कर दी है। मामला पिपरा थाना क्षेत्र के कौशलीपट्टी वार्ड संख्या-7 निवासी मनीष कुमार के परिवार से जुड़ा है। पीड़ित बच्ची के पिता मनीष कुमार ने बताया कि उनकी पत्नी और दो बेटियां 13 जुलाई 2025 से लापता थीं। इस संबंध में उन्होंने स्थानीय थाना में आवेदन देकर अज्ञात लोगों पर पत्नी और बच्चों को गायब करने का आरोप लगाया था, लेकिन उनके अनुसार अब तक इस मामले में प्राथमिकी दर्ज नहीं की गई थी।	03:12 Min	Breaking News	Abc	

01.07.2026	UP Tak	---	उत्तर प्रदेश के देवरिया (Deoria) के मर्चेंट नेवी कर्मी राकेश चौहान की विदेश में हुई संदिग्ध मौत का मामला अब बेहद खौफनाक मोड़ पर पहुंच गया है। भलुअनी थाना क्षेत्र के लंगड़ा बाजार (भगवानपुर) के रहने वाले राकेश चौहान नवंबर 2025 में वेनेजुएला गए थे। मई में कंपनी ने जहाज से गिरने और हार्ट अटैक के चलते उनकी मौत की खबर दी। लेकिन जब जिलाधिकारी के आदेश पर देवरिया में शव का दोबारा पोस्टमार्टम हुआ, तो डॉक्टरों के मुताबिक शरीर के कई आंतरिक अंग गायब मिले। अब राकेश की पत्नी रंजना ने कंपनी पर पति की हत्या करने और शव से अंग निकालकर उनकी अंतरराष्ट्रीय स्तर पर तस्करी (Organ Trafficking) करने का बेहद गंभीर और विस्फोटक आरोप लगाया है। परिवार अब विदेश मंत्रालय, भारतीय दूतावास और उच्च स्तरीय एजेंसियों से इस पूरे मामले की निष्पक्ष जांच की मांग कर रहा है।Rakesh Chauhan: देवरिया में दोबारा पोस्टमार्टम से मचा हड़कंप, "मेरे पति की हत्या कर अंग तस्करी किए"! -	04:41 Min	Exclusive	Abc	

01.07.2026	India Today	19:10	Rajasthan Horror Case: Four Hotels Demolished After Minor Trafficking And Gang-Rape -A horrific crime has shocked Rajasthan after a 13-year-old girl was allegedly sold to a hotel and sexually assaulted by more than 30 people. Police have arrested 14 accused so far, while a manhunt for the remaining suspects continues. The Bhajan Lal government has demolished four hotels allegedly linked to the crime as the investigation intensifies.	04:02 Min	Breaking News	Abc	
01.07.2026	NDTV Rajasthan	18:00	Bundi Human Trafficking: Loan के लिए माता-पिता ने 15 Years की बेटी को देह व्यापार में धकेला -राजस्थान के बूंदी जिले से एक दिल दहला देने वाली वारदात सामने आई है। दबलाना थाना क्षेत्र के शंकरपुरा गांव में माता-पिता ने कर्ज चुकाने के लिए अपनी 15 साल की मासूम बेटी को देह व्यापार के दलदल में धकेल दिया। पिछले 2 साल से नाबालिग के साथ यह घिनौना खेल चल रहा था।	05:29 Min	Breaking News	Abc	
01.07.2026	Raj News	17:00	Strong Reaction of NHRC	04:15 Min	Breaking News	Praveen	
01.07.2026	Sakshi TV	22:00	Former IPS PV Sunil Kumar Demands CBI Probe In Perupogu Kranthi Kumar Suicide Case	05:43 Min	Breaking News	Abc	

01.07.2026	India Today	18:00	Andhra Pradesh Capital Row, Custodial Death Allegations Spark Face-Off Between CM Naidu And Jagan -A political face-off has intensified in Andhra Pradesh between the ruling alliance and the opposition. The opposition chief has accused the state government of failing to maintain law and order, highlighting a custodial death case in Vijayawada where a young man allegedly died due to police torture. While the ruling alliance state government defended its action by stating the accused police official has been arrested, the Chief Minister countered the opposition on the capital city issue. The Chief Minister criticised the previous administration's three-capital policy for delaying development and reiterated the commitment to transform Amaravati into the premier capital city of the country.	04:33 Min	Breaking News	Abc	

01.07.2026	TV5 News	17:30	Two More Constables Arrested In Sai Krishna Custodial Death Case -: The Special Investigation Team (SIT) probing the alleged custodial death of 24-year-old Gade Sai Krishna arrested two more police personnel and produced them before the court in Vijayawada, taking the total number of accused to six. The two were identified as Krishna Lanka police station constables Kaitepalli Baburao and Goriparthi Sambaiah and they were mentioned as accused 5 and 6 in the FIR respectively. Following medical examinations, both were produced before the Vijayawada Second Additional Chief Metropolitan Magistrate Court, which remanded them to 14 days of custody. The court directed that Baburao be lodged in Avanigadda Jail and Sambaiah in Gannavaram Jail. According to the SIT's report, the two constables played a key role in destroying evidence connected to Sai's alleged illegal detention and death.	03:28 Min	Breaking News	Nishant	
01.07.2026	News State MP Chhattisgarh	19:14	Twisha Sharma Death Case : अब खुलेंगे सारे राज? 14 दिन और हिरासत में Giribala Singh - Samarth Singh -	07:12 Min	Breaking News	Abc	
01.07.2026	IBC24	10:10	Ambikapur : 2019 के चर्चित केस की फिर खुलेगी फाइल | कस्टोडियल डेथ केस की फिर होगी जांच	01:21 Min	Breaking News	Abc	

01.07.2026	ETV Andhra Pradesh	19:20	CCTV footage deleted in Saikrishna death case | SIT levels allegations against constable and head constable -The Special Investigation Team (SIT) has made significant allegations in the Sai Krishna custodial death case. According to the SIT, Constable Baburao and Head Constable Sambayya allegedly played a key role in deleting CCTV footage from the Krishnalanka Police Station in an attempt to prevent crucial facts related to Sai Krishna's death from coming to light.	00:56 Min	Breaking News	Abc	
01.07.2026	asianetnews	14:00	Medical Negligence in Kozhikode Medical College -The court will consider the compensation petition filed by Harshina, a victim of medical malpractice at Kozhikode Medical College, today, and award a compensation of Rs. 1 crore 95 lakh.	02:18 Min	Breaking News	Abc	
01.07.2026	Sudarshan News	17:00	Meerut में मारपीट के आरोप.. दलित परिवार ने न्याय की लगाई गुहार	02:55 Min	Breaking News	Abc	